

<i>Sl.NO.</i>	<i>Name of Scheme</i>	<i>Date of approval</i>
6.	Kuttiadi Tailrace (2.5 MW)	5/89
7.	Vazhikkadavu diversion Augmentation	5/89
8.	Annakayam HEP(8 MW)	2/91

(b) and (c). A project Feasibility Report in regard to the installation of Thrikaripur Thermal Power Station (2x210MW) at North Malabar Region was received in the Central Electricity Authority in November, 1987 from the Kerala State electricity Board. The CEA had advised KSEB in May, 1988 to relocate the site and revise the feasibility report as the proposed site was in close proximity to the Naval academy project site at Ezhimala. In September, 1989, the KSEB submitted to the CEA a revised feasibility report without the clearance of the Southern Naval Command, Cochin. The CEA accordingly advised the KSEB to obtain the clearance from southern Naval Command, Cochin before the scheme is processed for techno-economic clearance by the CEA. The scheme is not in a state of realness for techno-economic appraisal. The question regarding fuel linkage could be taken up with the planning Commission/Department of Coal after the feasibility of the site in question has been established.

Hydro Electric Projects In Kerala

550. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the progress made so far in the construction of the proposed "Anakayam" and "Athirapally" hydro-electric projects in Kerala;

(b) the time by which these projects are likely to be completed;

(c) whether there is any kind of mass awakening against these projects by environmentalists in the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALPNATH RAI): (a) to (d). The Ankkayam Small Hydro-electric project (2X4 MW) has been sanctioned by Planning Commission on 26th February, 1991. The project has been given clearance from environment angle by MOEF in August, 1990. The project is presently under execution and is expected to be commissibned during the year 1997-98.

The project report of Adirapally Hydro-electric project (2 X80 MW) was considered by CEA and Found to be techno-economically in order during June, 1989. during the examination of the project report by CEA, Kerala State Electricity Board intimated that in response to publication of the notification in the State Gazette and local newspapers under section 29 (2) of Electricity (supply) Act, 1948, local people and organisations have represented that scenic beauty of the Adirapally Falls should not be destroyed by implementing the Adirapally project. The formal clearance for this project by CEA

would be considered after disposal of the above referred representations. and clearance of the project from environment and forest angles.

This scheme was rejected from environment angle by Ministry of Environment and forests in October, 1990, Because of the adverse ecological impact of the project and drying up of the natural Adirapally Falls. Ministry of Environment and Forests is re-considering the project from environment angle based on the Kerala State Electricity Boards proposal for construction of another power house, viz. Adirapally Upper power House (2 X 7.5 MW) upstream of Adirapally Falls to ensure water releases for the Falls.

Thermal Power Plant at Kayamkulam, Kerala

551. SHRI P.C. THOMAS:
 PROF. K.V. THOMAS:
 SHRI THAYIL JOHN ANJALOSE:
 SHRI RAMESH CHENNI-
 THALA:
 SHRI PALLA K.M.
 MATHEW:
 SHRIMATI SUSEELA
 GOPALAN:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the time by which Kayamkulam thermal Power Plant in Kerala is likely to be installed and commissioned;

(b) the names of States which are likely to get electricity from this plant;

(c) whether the financial assistance expected from Soviet Union has been received and if so, he details thereof; and

(d) if not, the sources, from which the

Government propose to get financial assistance for this project?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) The proposal for setting up of 2 X 210 MW thermal power project at Kayamkulam, Kerala requires clearances from Ministry of Environment and Forests from environment and forest angle with specific reference to major issues like fly ash utilisation, Rehabilitation and Resettlement Plan and ash disposal plan.

(b) the States of Southern region viz Kerala, Tamil Nadu, Andhra Pradesh Karnataka, Pondichary and Goa are entitled to allocation of power from this project, as per Central formula for allocation of power from central power stations.

(c) A credit agreement has been signed National Thermal Power Corporation with the Soviet side in September by National Thermal power Corporation with the Soviet side in September, 1989 for credit of RbIs 600 million which covers Kayamkulam and Mangalore projects of NIPC and Maithon Power projects of DVC for supply Mangalore projects of NIPC and maithon power projects of DVC for supply nd services from UDDR and RbIs. 170 million for local costs.

(d) Does not arise.

Electronic Exchanges in Kerala

552. SHRI P.C. THOMAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of the present stage of development of electronic telephone exchanges at the sub-divisions of (1) Kanjirapally (2) palia (3) Muvattu Puzha (4) Kothamangalam (5) Aluva and (6) Perumbavoor in Kerala;